

C.A.T. Bench, Jaipur

Date of Order	Orders
23.8.2002	<p>Mr. P.N. Jatti, Counsel for applicant. Mr. B.N. Sandu, Counsel for respondents.</p> <p>Learned counsel for the respondents pointed out that there some other cases pending in the Tribunal in which similar controversy is involved. He prays that those cases may also be listed alongwith this case.</p> <p>Mr. P.N. Jatti, Counsel for the applicant, does not oppose to it.</p> <p>Consequently it is directed that the cases, list to be given by Mr. Sandu, be listed on 27.8.2002 alongwith this case.</p> <p><i>[Signatures]</i></p> <p>(GOPAL SINGH) (J.G.L. GUPTA) ADMN. MEMBER VICE CHAIRMAN</p>
27.08.2002	<p>Mr. P.N. Jatti, Counsel for the applicants. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicants have been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicants states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicants in accordance with rules for presentation to the proper forum.</p> <p><i>[Signatures]</i></p> <p>(GOPAL SINGH) (J.G.L. GUPTA) ADMN. MEMBER VICE CHAIRMAN</p> <p><i>[Handwritten notes]</i> new by 4/9 Ran copy of OA comes SVA</p>